

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.110
CP(IB)/116(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Saurabh Kumar Tayal

.....Respondent

Order delivered on: 14/05/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)

Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant/FC : Mr. Yahya Batatawala, Adv.

For the Respondent/PG : Mr. Harmish K. Shah, Adv.

ORDER

Written submission has been filed by the Personal Guarantor on 13.05.2024 vide inward diary no. 4069 whose right to file already closed by this Tribunal vide order dated 10.05.2024.

During the course of hearing Learned counsel for the applicant apprised that apart from SARFACAI proceedings against the Corporate Debtor the Recovery Suit has also been filed before DRT, Kolkata being No. 368 of 2015 on 13.07.2015.

Let status of the same along with copy of the complete paper book of DRT suit be filed as well as an additional affidavit mentioning the steps taken against the Personal Guarantor prior to alleged invocation of guarantee through demand notice dated 17.05.2021. To ascertain the aspect of the limitation in the matter

Re-list on 24.06.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)